

GOVERNMENT OF INDIA
 MINISTRY OF WATER RESOURCES,
 RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 1050
 ANSWERED ON 21.12.2017

TENDERS FOR POLAVARAM PROJECT

1050. SHRI NAGENDRA KUMAR PRADHAN

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether any instructions have been issued by the Government to the State Government of Andhra Pradesh about Polavaram Irrigation Project and advised it to not to go for new tender and if so, the details thereof;
- (b) the current status of the project; and
- (c) the stand of the State Governments of Odisha, Telengana and Chhattisgarh about Polavaram project?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) Polavaram Project Authority (PPA) periodically reviews the progress of works being executed at Polavaram site. Ministry has requested the PPA on 27.11.2017 to convene its meeting to review progress of the works and holistically deliberate the tender related matters.
- (b) Breakup of the physical progress of works at Polavaram site ending Nov, 2017, as reported by Project authorities/ State Government, is as follows:

Dam Area – (Including main dam, connectivity works and other ancillary works in the dam/reservoir area)		
	Earthwork	71%
	Embankments	10 %
	Concreting for Navigation tunnel, Off-Take Regulator, and spillway	12 %
	Gates for connectivity works	35 %
Right Main Canal		
	Earthwork	99.85 %
	Lining (in km)	71 %
	Structures (By numbers)	69 %
Left Main Canal		
	Earthwork	90 %
	Lining (in km)	57 %
	Structures (by Numbers)	23 %

(c) GWDT Award after considering the Inter-state agreements entered between the party States and the respective claims held the following:

i) The Polavaram Project shall be cleared by the Central Water Commission as expeditiously as possible for FRL/MWL +150ft; (ii) The Matter of Design of the dam and its operation schedule is left to the Central Water Commission.

Further, as per this agreement, for the lands and properties above RL+150 feet in the territories of Chhattisgarh and Odisha, the States can exercise option either for the payment of compensation or of protection of the areas by forming Protective embankments with adequate drainage sluices.

Construction of Polavaram Project on Godavari River at Polavaram is as per the terms of Godavari Water Disputes Tribunal (GWDT) Award.

However, Govts of Odisha and Chattisgarh have filed Suits before the Hon'ble Supreme Court raising objections in respect of this project. So far there are no orders from any court against construction of project.

Further, as per Section 90 (3) of A.P. Reorganizations act, the consent for this project shall be deemed to have been given by the state of Telangana.
